

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

24/09/2019

O.A./260/628/2019

SRIKANTA ROUT
-V/S-
D/O POST

ITEM NO:10

FOR APPLICANTS(S) Adv. : MR.C.P.SAHANI

FOR RESPONDENTS(S) Adv.: MR.D.K.MALLICK

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant and respondents. Learned counsel for the applicant had submitted that a representation dated 17.7.2019 which has been rejected vide order dated 12.9.2019 (A/10). Before the issue of that order, the applicant had submitted another representation at A/9 dated 8.8.2019 under Limited Transfer Facility. It is submitted that after the applicant's representation dated 17.7.2019 was rejected, he has been transferred from his present place of posting at Ertal to Biras vide impugned order dated 16.9.2019. Learned counsel for the applicant has also prayed for interim relief to allow him to continue at Ertal pending consideration of his representation at A/9. He further submitted that the applicant has continued as GDSMD, Ertal since last 10 years. Learned counsel for the Respondents wanted to obtain instructions on the representation of the applicant at A/9.</p> <p>In view of the submissions as above, this OA is disposed of at this stage with consent of both learned counsels, with direction to Respondent No.3/Competent Authority to consider the representation dated 8.8.2019 of the applicant for Limited Transfer Facility for GDS submitted vide A/9 as per the existing guidelines and rules and pass a speaking order communicating a copy to the</p>

applicant within two months from the date of receipt of copy of this order. Till final decision is communicated to the applicant, status quo of the posting of the applicant at the present place of posting at Ertal SO will continue. It is made clear that no opinion has been expressed regarding merit of the case while passing this order and this order is passed with the consent of both the sides.

The O.A. is disposed of as above. No costs.

Free copy of this order be made over to learned counsels for both the sides.

(GOKUL CHANDRA PATI)
MEMBER (A)

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